

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

R.A. No.272 of 2001 In
Original Application No.2180 of 1998

New Delhi, this the 17th day of August, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)
HON'BLE MR.M.P. SINGH, MEMBER (A)

1. Ms. Anal K. Jari
D/o Narinder s. Jari
Aged 55 years
R/o Hauptstrasse 21,
3076 Word
Switzerland.
2. Mudanamkuzhiyil Mathew
S/o Shri Mudanakukhiyil Joseph
Aged 60 years
R/o Altkiefenstrasse 831,
3048 Worblaufen,
Switzerland.
3. Thudianplackal J Joseph
S/o Shri Joseph Chacko
Aged 50 years
R/o Fabrikstrasse Ch-3012
Berne
Switzerland.
4. Vinod Kumar Aggarwal
S/o Shri Amar Nath Aggarwal
Aged 42 years
R/o Jupiterstrasse
3015 Berne
Switzerland.Review Applicants

Versus

Union of India Through

1. The Foreign Secretary,
Ministry of External Affairs,
South Block,
New Delhi-110 001.
2. Ambassador of India,
Berne,
Switzerland.Respondents

ORDER BY CIRCULATION

By Hon'ble Mr.Kuldip Singh, Member(Judl)

The present RA No.272 of 2001 has been filed by the applicants for review of the order passed in OA 2180 of 1998 on 21.5.2001.

2. In the RA the applicants have taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all

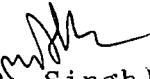


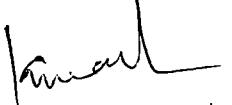
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the grounds were taken into consideration. No fresh error has been pointed out which may call for review of the order and moreso the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.


(M.P. Singh)
Member (A)


(Kuldip Singh)
Member (J)

Rakesh